



2469/9067/2026  
May 18, 2026

**Order for Remittance of attached amount**

Attachment Proceeding Nos. 15259 & 15260 of 2026  
Recovery Certificate No. 9067 of 2026

To,  
The Principal Officer / Chairman & Managing Director / CEO  
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 9067 of 2026 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Paresh Nathalal Chauhan ["Defaulter"] [PAN: AAPPC4494H]** against the total dues of Rs. 3,18,65,779.43/- (Rupees Three Crore Eighteen Lakh Sixty-Five Thousand Seven Hundred Seventy-Nine and Forty-Three Paise only) with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated 16.03.2026 has been sent to Defaulter and Notice of Attachment of Bank Account, Demat Account and Mutual Funds dated 10.04.2026 has been issued to you.
3. Whereas the current liabilities/ dues from the Defaulter as on date is an amount of **Rs. 3,24,84,513.01 (Rupees Three Crore Twenty-Four Lakh Eighty-Four Thousand Five Hundred Thirteen and One Paise only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRDPEN9067** of **ICICI Bank, IFSC Code: ICIC0000106** immediately and intimate the remittance details by email to [dharmendra@sebi.gov.in](mailto:dharmendra@sebi.gov.in) / [recoveryrd4@sebi.gov.in](mailto:recoveryrd4@sebi.gov.in) in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.*





5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 18<sup>th</sup> day of May, 2026.

SEAL



RECOVERY OFFICER

Kirtikumar Jadhav  
कीर्तिकुमार जाधव  
Dy. General Manager & Recovery Officer  
उप महाप्रबंधक एवं वसूली अधिकारी  
Securities and Exchange Board of India  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Mumbai  
मुंबई

Copy to:

**Paresh Nathalal Chauhan (PAN: AAPPC4494H)**  
**Address: D/104, Aryavrat Heights, Near Palak Enclave, Prerna Tirth Derasar Road, Ahmedabad - 380 015.**